
Manipur Panchayati Raj (Third Amendment) Act, 1998

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An Act further to amend the Manipur Panchayati Raj Act, 1994 (No. 26 of 94) Be it enacted by the Legislature of Manipur in the Forty-ninth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Manipur Panchayati Raj (Third Amendment) Act, 1998.
- (2) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 57 :-

In section 57 of the Manipur Panchayati Raj Act, 1994

(a) In sub-section (4)

(i) for the words "one-half", the words "one-third" shall be substituted.

(ii) the last sentence "in the initial two years of their term as Adhyaksha or Up-Adhyaksha, as the case may be, of Zilla Parishad, no motion of no-confidence shall be brought against them" shall be deleted.

(b) In sub-section (5), for the words "once rejected" and "rejection", the words "defeated" and "defeat" respectively shall be substituted.